

**GOVERNMENT OF INDIA**  
**MINISTRY OF WATER RESOURCES**  
**RAJYA SABHA**  
**QUESTION NO 18.11.2010**  
**ANSWERED ON**

**REVISED PROJECT COST OF SARDAR SAROVAR PROJECT .**

1071

Dr. T. Subbarami Reddy

Will the Minister of WATER RESOURCES be pleased to state :-

- (a) whether Centre has allowed a revision in the project cost of the Sardar Sarovar Project to Rs. 39,240.45 crore from Rs. 6,406 crore;
- (b) whether this approval for revised investment came on May 20, 2010, after intervention of the Prime Minister to expedite the matter;
- (c) whether the Planning Commission's approval—following the recommendation by the Advisory Committee — came despite its member observing that the progress in the dam project was not satisfactory;
- (d) whether the Planning Commission's approval for revised estimate was tied to certain conditions; and
- (e) if so, the details of the conditions?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES

(SHRI VINCENT H. PALA)

(a) Yes Sir,

(b) & (c) The Planning Commission has informed that it accorded investment clearance for the revised cost of the Sardar Sarovar Project after the acceptance of the project by the Advisory Committee of Ministry of Water Resources and after obtaining certain clarifications from the Government of Gujarat as desired by the Member (Water Resources), Planning Commission who also forms part of the approval process.

(d) & (e) The Planning Commission has informed that investment clearance for revised cost is tied to certain conditions and are mentioned in the investment clearance letter. The conditions stipulated are given in Annex-I.

ANNEX-I Statement referred to in reply to Part (d) & (e) of Rajya Sabha Unstarred Question No.1071 due for reply on 18.11.2010 regarding Revised Project cost of Sardar Sarovar Project CONDITIONS STIPULATED BY THE PLANNING COMMISSION WHILE ACCORDING REVISED INVESTMENT CLEARANCE TO SARDAR SAROVAR PROJECT VIDE LETTER NO.2(194)/2010-WR DATED 20TH MAY 2010

1.The scheme may be executed as per approved outlays in State Plan and Plan accounts closed by the end of the financial year 2016-17. The State finance Department will restrict the expenditure to the approved cost and no additional expenditure beyond approved cost may be permitted unless the revised estimate is approved following the prescribed procedure.

2.The State Government shall comply with the conditions mentioned in the Ministry of Environment and Forest letter no. OM 3-87/80IA Dated 24.6.1987 on environmental clearance.

3.The project authorities shall achieve pari-passu environmental safeguards with the progress of the project. These safeguards would be unto the satisfaction of the Ministry of Environment and Forests or any committee constituted by the Ministry for this purpose.

4.The State Government shall comply with the conditions mentioned in the Ministry of Environment and Forest letter no. 8-372/-83-PC dated 8.9.1987 for diversion of forest land.

5.Government of Gujarat shall ensure the completion of rehabilitation and resettlement of the project affected families to the satisfaction of the Authorities-in-Charge for the monitoring of the R&R related issues before the submergence begins. 6.The volumetric quantum of water apportioned for the drought prone areas of Saurashtra and Kutch Regions of Gujarat shall be made available annually.

7.As the project benefits drought prone areas and culturable command area is 21.20 lakh ha with annual irrigation being 17.92 lakh ha (irrigation intensity being 84.5%); micro irrigation needs to be implemented in the project command area to bring its projected benefits at par with the culturable command area.

8.The beneficiary farmers may be encouraged to take over the irrigation system after the completion, for operation and maintenance. The State Government is advised to urgently constitute an expert group for consultation on issues pertaining to participatory irrigation management in this project so that water needs of the region of Kutch, Saurashtra and North Gujarat get requisite priority.

9.Monitoring of groundwater level in the post project condition should be ensured to take ameliorative measures to combat water logging, if any. 10.Other relevant conditions mentioned in the Planning Commission's letter no. 2(194)/1988-I&CAD Dated 5.10.1988 are valid for the investment clearance accorded through this letter. Planning Commission's conditions on drainage and ground water studies in the areas beyond Mahi should be complied with. 11.Any further revision in the cost of the project shall debar it from Central assistance under Accelerated Irrigation Benefit Programme.